

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**28. IA 5487/2023 IA 5781/2023 IA 330/2024 Contempt  
Petition/10/2024 in C.P. (IB)/368(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- IA 5487/2023 Kamal Agarwal Vs.  
Prashant Jain  
IA 5781/2023 Ammeet Agarwal Vs.  
Prashant Jain  
IA 330/2024 Mr. Prashant Jain Vs.  
Kamalkumar Agarwal and Ors.  
Contempt Petition/10/2024 Mr.  
Prashant Jain Vs. Kamalkumar  
Agarwal and Ors.  
IN THE MATTER OF  
Axis Bank Limited  
V/s  
Supreme Transport Organisation  
Private Limited**

**Section: 60(5) 19(2) Application under any other provisions- IBC  
U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Himanshu Vidhani a/w Siddhesh Rajput Mohan appeared for the RP, Counsel, Rishi Sood a/w Prafull Singh Chandel appeared for the Ex-directors/Respondent. Counsel appearing for the Respondent states that he is newly engaged Counsel in this matter, therefore, seeks some time to argue the matter. Record reveals that the same statement has also been made on the last date of hearing. Last and final opportunity is granted. Further, it is decided that the aircraft i.e.

Textron Aviation Inc., United States of America, CESSNA CARAVAN I – 208B, SERIAL No. 208B2174, shall not be taken out of the country till further orders. List all these Applications on **15.05.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**